

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1354/(MAH)/2017


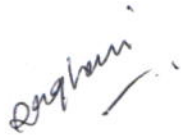
CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Smart Phone
V/s.
Reliance Communication Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
36.	Blupesh Dhunkhatekar i/s Sonal Jain	Adv. for Corporate creditor	
	Raghavi Sharma	Adv. for Corporate debtor (Mulla & Mulla & Co & C)	

ORDER

C.P. No. 1354/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner has stated that he seeks time to comply all the requirements of Section 9 of the Code.
3. Under the circumstances the matter is adjourned to **19.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)